

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCriminal Appeal No.2099/2011

M.V.JAYARAJAN

Appellant(s)

VERSUS

HIGH COURT OF KERALA & ANR.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and exemption from filing c/c of the impugned judgment and bail and suspension of sentence and permission to file synopsis and list of dates and permission to file additional documents)

Date : 17/12/2014 This appeal was mentioned today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Appellant(s) Mr. P. V. Dinesh,Adv.

For Respondent(s) Mr. Ramesh Babu M. R.,Adv.

Mr. T. G. Narayanan Nair,Adv.

UPON being mentioned counsel the Court made the following
O R D E R

On the request of counsel for the appellant, the matter is adjourned.

(USHA BHARDWAJ)
AR-CUM-PS(SAROJ SAINI)
(COURT MASTER)